

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 4466
TO BE ANSWERED ON 30.03.2022

CENTRAL CONSUMER PROTECTION AUTHORITY

4466. SHRI P.C. MOHAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government is planning to constitute a Central Consumer Protection Authority (CCPA);
- (b) if so, the details thereof and the date on which this body is likely to be constituted;
- (c) whether the rules relating to the composition and functioning of the CCPA have been finalised;
- (d) if so, the details of the members of this Authority and proposed functioning of CCPA;
- (e) whether CCPA will have judicial powers to prosecute the organisations which are indulging in anti-consumer activities;
- (f) if so, whether there will be a provision of invoking legal suit to recall an entire batch of faulty products based on a single complaint; and
- (g) if so, the details thereof?

ANSWER

**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री अश्विनी कुमार चौबे)**

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b) : The Central Consumer Protection Authority (CCPA) has been established w.e.f. 24.7.2020 under the provisions of the Consumer Protection Act, 2019, to deal with matters relating to violation of rights of consumers, unfair trade practices and false or misleading advertisements.

(c) & (d) : The Central Government vide notification dated 29th July, 2020 appointed Chief Commissioner, Commissioner, Director General (Investigation) and Additional Director General (Investigation) by giving additional charges to Additional Secretary (Department of Consumer Affairs), Joint Secretary (Department of Consumer Affairs), Director General (Bureau of Indian Standards) and Director General (National Test House) respectively.

(e) to (g) : Under the provisions of the Consumer Protection Act, 2019, the CCPA is empowered to conduct investigations into violations of consumers rights and institute prosecution; order recalling of goods or withdrawal of services which are dangerous, hazardous or unsafe; order discontinuation of practices which are unfair and prejudicial to consumers' interest and can also impose penalties on manufacturers, endorsers and publishers of misleading advertisements.
